

CENTRAL SILK BOARD

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 this House do proceed to elect, in such manner as the Speaker may direct, three Members from among themselves to serve as members on the Central Silk Board."

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 this House do proceed to elect, in such manner as the Speaker may direct, three Members from among themselves to serve as members on the Central Silk Board."

The motion was adopted.

CENTRAL COMMITTEE OF TUBERCULOSIS ASSOCIATION OF INDIA

The Deputy Minister of Health (Shrimati Chandrasekhar): On behalf of Rajkumari Amrit Kaur, I beg to move:

"That this House do proceed to elect, in such manner as the Speaker may direct, three Members from among themselves to serve on the Central Committee of the Tuberculosis Association of India."

Mr. Deputy-Speaker: The question is:

"That this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve on the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

CENTRAL ADVISORY COMMITTEE OF NATIONAL CADET CORPS

The Deputy Minister of Defence (Shri Satish Chandra): I beg to move:

"That in pursuance of sub-section (1) (i) of section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to be members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (1) (i) of section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to be members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

Mr. Deputy-Speaker: I have to inform hon. Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding elections, if necessary, in connection with the following Committees:

Date For nomination Date for withdrawal Date for election

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|--|---|----------|----------|----------|
| 1. Public Accounts Committee: | } | 10-12-52 | 11-12-52 | 15-12-52 |
| 2. Central Silk Board. | | | | |
| 3. Central Committee of the Tuberculosis Association of India. | } | 11-12-52 | 12-12-52 | 16-12-52 |
| 4. Central Advisory Committee of the National Cadet Corps. | | | | |

The nominations for these Committees and the withdrawal of candidatures will be received in the Parliamentary Notice Office upto 12 Noon on the dates mentioned for the purpose. The elections, which will be conducted by means of the single transferable vote, will be held in the Deputy Secretary's Room (No. 21) in the Parliament House between the hours 10-30 A. M. and 1 P. M.

DEMANDS FOR SUPPLEMENTARY GRANTS, 1952-53

Mr. Deputy-Speaker: The general principles followed in regard to cut motions on demands for supplementary grants are as follows:

That the cut motions must be restricted to the particulars contained in the estimates on which supplementary grants are sought and to application of the items which compose those

grants; that a question of policy cannot be raised on demands for supplementary grants in so far as such demands refer to schemes which have already been sanctioned by the House; that with respect to a new service for which previously no sanction has been obtained, question of policy may be raised, but it must be confined to the item on which the vote of the House is sought.

Applying this test, the following cut motions are out of order as they are not covered by the supplementary demand or they seek to raise questions of policy: Cut motions numbers 1, 4, 12, 17, 20, 21, latter parts of 25, 29, 33, 34, 41, 42, 43, 45, and 48.

Shri M. S. Gurupadaswamy (Mysore): On a point of order, Sir. Is it a rule of procedure that we should not discuss policy during supplementary demands?

Mr. Deputy-Speaker: The hon. Member has not heard me in full. Once again he will refer to the rules and the rulings. What I said is simply this: it falls under three heads. Supplementary demands may relate to excess grants. If, during the Budget session, a particular item was discussed, the policy accepted by the House and some amount voted, if some extra amount is wanted now, no matter of policy can be discussed on that matter because the policy was already decided for the whole year during the Budget session. If during the course of the year some item or some service, which was not contemplated and not included in the Budget this year, comes up and if for that some money is sought to be spent that is a matter of policy and it can be discussed.

Shri M. S. Gurupadaswamy: Are we not entitled to re-open discussion of policy?

Mr. Deputy-Speaker: No.

Shri Damodara Menon (Kozhikode): May I ask you kindly to read the disallowed cut motions?

Mr. Deputy-Speaker: The cut motions are: Nos. 1, 4, 12, 17, 20, 21, latter parts of 25, 29, 33, 34, 41, 42, 43, 45 and 48.

Shri H. N. Mukerjee (Calcutta—North-East): May I submit a point which I sought to have elucidated by the Finance Minister? I found that in the papers supplied to us, there was very little information regarding the nature of the grants which we are asked to pass. I understand also that previously there used to be a Standing Finance Committee of this House, whose report was circulated among the

Members and the report of the Standing Finance Committee would give Members some tangible indication in regard to the supplementary demands which were being placed. As it is, we have got some cryptic telegraphic references to what these grants refer to. In the absence of further material regarding the nature of these grants, it is rather difficult for us to proceed, particularly because you have ruled that it is an old practice in this House that we are not going to go into basic matters of policy behind these grants. Therefore, it is all the more necessary for us to know the actual reasons why these supplementary demands have been necessitated. I wanted some elucidation from the Finance Minister and I requested him to supply the Members of Parliament with some tangible details, understandable details and not the telegraphic summary which is given, so that we can proceed with our job much more efficiently and expeditiously.

The Minister of Revenue and Expenditure (Shri Tyagi): I am very grateful to the hon. Member for having pointed that out to me. As soon as I received his letter, I enquired from my Ministry as to what the case was. I remember, Sir, under your Chairmanship, in the Estimates Committee we had decided that the Government should submit detailed information to the House so that hon. Members of the House may know exactly what the Demands are. That was noted by the Ministry. In fact, I am told that for the future they have sent circulars to all the Ministries to give fuller details. I am also told that the foot-notes given in the supplementary grants memo contain more information than what is given generally in the Budget foot notes. It is not as if there is anything which is lacking. Even so, if hon. Members feel that on some particular item, they are not fully posted up with information, the Minister in charge of the item would be here to reply their queries and throw more light. I am sorry I got the letter only yesterday and it was not possible for me to comply with the requirement in such a short time. But, I must submit that for the future, I have made a note of it. I feel that the demand is very genuine and I will see to it that next time fuller details are given to the House.

Shri U. M. Trivedi (Chittor): The hon. Minister said that this information was available during this year, that is to say, in the beginning of the first session when the Budget demands were being made. At that time, I drew

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the attention of the hon. Finance Minister to the fact that so far as the expenditure for the Central Reserve Police, Neemuch, was concerned, the whole space was left blank. Up-to-date, that space has not been filled up. We do not know what amount was allotted to the Central Reserve Police. Now, under Demand No. 87, so much amount is being asked for the Central Reserve Police. How are we to discuss this matter without knowing what was required and for what purpose? The whole thing has been left blank. Will it be possible to supply that information?

Mr. Deputy-Speaker: What is the Demand No.?

Shri U. M. Trivedi: I am referring to Demand No. 87; page 37.

Mr. Deputy-Speaker: What is blank?

Shri U. M. Trivedi: You will find in the footnotes (f), (g) and (h) it is stated:

"Additional provision is required due to non-materialisation of probable savings anticipated in the budget of the Central Reserve Police, Neemuch."

The original figures were not given at the time of the Budget.

Mr. Deputy-Speaker: I shall note that, if there is really a lacuna, I will ask the hon. Minister to explain. If still some more information is necessary, we shall see what is to be done.

Prima facie I ruled certain cut motions to be out of order. But, it does not mean that the hon. Member who has tabled those cut motions is precluded; if he feels strongly that that motion is in order, it is certainly open to him to tell me that the provisional order or opinion that I have given has to be revised. The hon. Ministers to whose Departments those cut motions relate may also be here. It is not as if this is the final ruling and a decision. When the matter comes up, they may make a submission and the hon. Minister will have to enlighten me about that particular matter.

Pandit Thakur Das Bhargava (Gurgaon): I want to submit that even this year it is only fair to the Members that they should get all the information now. The hon. Minister has recognised that in some matters the details which are given are not full. He thinks that if more time were given, he would be in a position to give more details. I would rather like that since we have got also other work posted for

today, and work which has to be done tomorrow, that may be taken up and this discussion may be postponed so that the fuller details that the hon. Minister thinks could be given may be given to the Members. I have gone through the reports. I find that in some matters, one may not be able to understand the full import of the demand. Therefore, if the hon. Minister agrees, he may postpone this discussion today and take it up tomorrow, and by this evening he may be able to give some more details in respect of matters on which he feels more details could be given.

Shri Tyagi: As I have already submitted, I really have not agreed with the accusation that the details given are less than what they used to be up to now on similar occasions. What I have submitted is this, that I am prepared to give additional information in future, but so far, the practice has been to give some information, and I think the information contained in the foot-notes in this memorandum is decidedly more than what they used to be in the past.

Pandit Thakur Das Bhargava: These things used to pass through the Standing Finance Committee and everything was discussed by the Committee and the reports of those meetings were supplied to the Members. Many of the Members knew what the Standing Finance Committee discussed. Now we do not know what is happening behind the curtain and what has been discussed. So, if the hon. Minister wants that there should be full discussion and criticism, it would be better to give more details.

Mr. Deputy-Speaker: May I suggest one course? There are as many as 23 items, and the total amount is about Rs. ten crores. Hitherto, the Standing Finance Committee used to discuss most of the important matters and the proceedings of the Standing Finance Committee also used to be circulated to Members so that with respect to any new service, they could know the object of the service, its financial implications, its recurring or non-recurring charges, whether it would be profitable or not, the amount of return etc. These subjects were discussed and a memorandum was submitted by the Standing Finance Committee with its recommendations. They were printed and circulated to hon. Members. Therefore, it is quite legitimate if any hon. Member says that with respect to these things more light is necessary than what is there.

For that matter, the hon. Minister himself feels that this may be done, but it relates to various Ministries. Therefore, let us go on with those items with respect to which no hon. Member feels any difficulty. Whenever any difficulty is felt, I will allow those items to stand over.....

The Minister of Food and Agriculture (Shri Kidwai): Or the Ministers will explain.

Mr. Deputy-Speaker: Yes, the Ministers may explain. And even with respect to that if they want a memorandum or notes to be circulated, then those items can stand over till tomorrow. In the meanwhile, I will ask the Ministers concerned to prepare small notes and submit to the House, if their explanation here immediately is not sufficient and further information is necessary. That can be done. Of course, the House has other work also. By way of abundant caution, they have been included.

Shrimati Benu Chakravarty (Basirhat): You have ruled that we will not be allowed to go into any procedure of policy.

Mr. Deputy-Speaker: Not so. What I said was that I put them down in three categories. In each head of demand the details for which the excess grant is asked for are given. First of all, hon. Members ought not to go beyond these details. If some excess grant is wanted for elementary education, let us not start a discussion on University education. The first limitation that should be observed is that the discussion must be confined to those items for which this excess grant or other amounts have been expended. That will be clear from the footnote appended to each demand. That is number one.

Number two relates to matters of policy. In so far as particular demands have already been passed by the House during the Budget session, if some additional expenditure is wanted for some purpose, no question of policy can be discussed except what is contained in the additional amount. They can say the amount has been mis-spent and so on, but the question of policy can be discussed of a new service not contemplated during the Budget session, but necessitated later on. That is open for discussion. These are the three ways in which this matter should be approached. Hon. Members will kindly bear these in mind.

Shri Nambiar (Mayuram): My cut motion to discuss the policy pursued in issuing passport to visit China has been disallowed, though under the head there is already provision to meet the expenses of the cultural delegation. My cut motion has a direct bearing on the subject, and still it has been disallowed.

Mr. Deputy-Speaker: *Prima facie* the hon. Member can discuss matters relating to the cultural delegation, and what all they did. But we should not go into incidental matters such as the aircraft in which they went, whether it was Indian or English, the passports, what food they were supplied, on the way. The subject matter is whether money should be spent on the cultural delegation or not. Hon. Member may disagree with the purpose of the expenditure and say this delegation ought not to have been sent. But to go further and enter into details about the passports, how the tickets were purchased and various other things, is not allowed.

Shri Nambiar: There is no objection to sending the delegation. It should have been sent. But the point is with regard to the discrimination between individual and individual in the issue of passports.

Mr. Deputy-Speaker: That will come under the general passport system. Some get. Some do not get.

Shrimati Sucheta Kripalani (New Delhi): You just now said that some information may be supplied to us in the evening. Does it mean that the discussion can go on?

Mr. Deputy-Speaker: I am sorry I find today that I am not being understood properly. What I said was that there are a number of Demands, as many as 23. Wherever hon. Members find no difficulty and the explanatory note is sufficient, let us get through with the work. With respect to other matters where they find any difficulty, the Ministers will be here to explain. But even there, if any information is not available, I will request the Ministers to circulate small notes to hon. Members this evening, so that we may take up such items the next day. So far as I am concerned, I will allow full and free discussion. Let no hon. Member feel that sufficient material has not been placed before the House.

Shrimati Sucheta Kripalani: My question is whether the discussion will be carried on for more than one day.

Mr. Deputy-Speaker: If it is necessary, for ten days.

Shri Nambiar: The guillotine should not be applied.

Shrimati Kenu Chakravarti: My cut motion has been disallowed when we are actually providing Rs. 50 lakhs for relief and rehabilitation.

Mr. Deputy-Speaker: May I suggest one thing. I have already said that my opinion regarding these cut motions is provisional. Therefore, I will take up one demand after another for discussion. Wherever I think it is right and the hon. Member does not agree with me, I will give her an opportunity to raise that matter. Then we will discuss that matter.

Shri S. S. More (Sholapur): Is it not a strange procedure, Sir, disallowing a cut motion first, and then discussing it?

Mr. Deputy-Speaker: I only said that my opinion is provisional where, *prima facie*, the cut motions have not been allowed. The hon. Member knows law. I shall ask him to show cause why such and such a thing should not be done.

Shri Nambiar: The guillotine will not be applied to it.

Mr. Deputy-Speaker: The guillotine will apply if all of them are disposed of. If material is available, and hon. Member goes on speaking, then I will have to apply the guillotine at a particular time.

Shri S. S. More: It will be for each particular Demand, and not for all the Demands?

Mr. Deputy-Speaker: All the Demands will be disposed of by the evening.

Shri S. S. More: You said that if a particular discussion was not full..

Mr. Deputy-Speaker... that will stand over.

Shri S. S. More: Or, if information is wanted as far as that Demand is concerned.....

Mr. Deputy-Speaker... the guillotine will not apply to that.

Shri S. S. More: That is what I say. It should be Demand-wise.

Shri Kidwai: If the first Demand is taken and discussion goes on till 5 p.m. then all the Demands will be put together.

Shri M. S. Gurupraswamy: May I know whether extra days are allotted for discussing the Demands?

Mr. Deputy-Speaker: No. I will ask hon. members to state on what points they want information so that I may ask the hon. Minister.

Shri Tyagi: Another difficulty is this. To give information is a term which has to be understood in a relative sense. To what extent the information has to be given should be stated, otherwise it can never be considered complete. There must be some metre to judge how much information is sufficient for the purpose of discussion.

Mr. Deputy-Speaker: In this connection, may I make one suggestion. Unless some time is fixed when all these matters have to be disposed of, we can go on spending a lot of time on each particular matter. If we are able to dispose of it within this session, then it does not matter whether we dispose of it today or tomorrow or three days later. On the 9th and 10th, there is enough work. So after three days, on the 11th this matter may be taken up. I am only making a suggestion that this matter can stand over till the 11th, and I hope it will be convenient. In the meanwhile all relevant information may be circulated to hon. Members. If any hon. Member wants any particular information, he can write to the Secretary who will communicate it to the Minister, and get the information that is needed, so that it will not be necessary to put it off again on the ground of lack of information.

Shri Tyagi: But who will decide whether the information supplied is sufficient or not?

Mr. Deputy-Speaker: I will decide it ultimately.

Shri Tyagi: So you decide whether it is sufficient or not. When the points are raised, we shall explain.

Shri Kidwai: We shall close it today by 5 p.m.

Mr. Deputy-Speaker: But the information is not granted.

Shri Kidwai: We are full of information.

Mr. Deputy-Speaker: But the difficulty is that it creates some complications. If I go on allowing all this, all the Demands may not be finished today, and the object of guillotine will disappear. It is left to the House as a whole to control each individual

member and ask him not to go on, in view of some other important subject. That can be done. Or if I allow some things to stand over for the next day not knowing what exactly is the information wanted by hon. members, then that will keep us in a nebulous state. So I would suggest that we shall have this on the 11th. In the meanwhile, a memorandum may be circulated to the hon. Members. I would also like to make this suggestion. If any non-Member wants information on any particular subject, he can send a letter to the Secretary in writing and he will communicate it to the Ministers who will be ready to answer all the points; and he cannot expect any more information so far as that particular matter is concerned.

Shri B. S. Murthy (Euru): But 11th is a private Members' day. So, 12th may be taken up.

Shri Tyagi: It will upset the whole programme, and it will be difficult to agree to the suggestion you have made. I must respectfully submit this for your consideration. The schedule of the sittings has been fixed in advance, and notice also has been given, and the whole programme has been so set, that it will be difficult for the Government to face a dislocation now. And as my hon. colleague has just said, every information will be given.

Shri Kidwai: We are full of information.

Shri Tyagi: In fact you have been in this House for long, and you are very well acquainted with the usual practice, namely that all demands for grants were never discussed when the guillotine was applied, many had been left out. It was by agreement between the various Whips that they decided which cut motions would be taken up first and discussed. Now, if those cut motions which are not to come in the ordinary course, are made to stand over for the sake of lack of information, and on that ground, the work of the House is postponed for another day, I think it will be quite a big departure from the old practice.

Mr. Deputy-Speaker: I have no objection.

Shri H. N. Mukerjee: We on this side are quite ready and willing to sit on Saturday for this purpose.

Mr. Deputy-Speaker: But on Saturday the report of the Commissioner on Scheduled Castes and Scheduled Tribes will come up for discussion. So, 12th is the only day left.

My difficulty is this. I will certainly follow what the hon. Minister has said, but the question is when I am to apply the guillotine. Other non-Members want some information, and let us assume the hon. Minister is not in a position to supply that information now.

Shri Kidwai: All information is in our possession. We are full of information.

Mr. Deputy-Speaker: I think the hon. Minister is wrongly afraid, that the old practice of guillotine may not be allowed. But, whatever thing we would devote for this may be devoted to the other work on hand. This may be taken up on the 12th, and the old practice can continue, as before.

Shri Tyagi: We have all fixed up our appointments according to the present schedule, and if this work is made to stand over, it is not possible all of a sudden to change our programmes.

Mr. Deputy-Speaker: I have heard something over this matter, I do not think it right that I should allow a discussion of this matter any further or that we should go on endlessly without the non-Ministers knowing what exactly they are wanted to say, particularly in view of the change-over that has now taken place, that there is no Standing Finance Committee and there are no proceedings of the Standing Finance Committee available for hon. Members, I do not want merely to take into account the convenience of the hon. Ministers or the fact that some hon. Ministers are not able to be present here. I feel that this must stand over till the 12th. There is no necessity for any clapping now. Nobody succeeds and nobody fails in this matter. There is no question of any success or defeat in this, so far as this matter is concerned.

If we find that we cannot dispose of these demands for grants on the 12th by 5 P.M. or however long we may sit on that day, then these will be disposed of by the application of the guillotine.

Shri Kidwai: Guillotine is applied always at 5 P.M.

Mr. Deputy-Speaker: Very well, it will be applied at 5 P.M. or at the hour to which the sitting is extended. If the discussion goes for ten or fifteen minutes more, I shall allow it.

Shri Tyagi: Today was the day fixed for the supplementary grants. But you have now fixed for the 12th. I

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should be able to know what information I am required to supply. I shall decide the volume of information I can give, according to my own notions, and again it may be said that it is incomplete, but it will not be possible to satisfy all the Members on this matter.

Mr. Deputy-Speaker: Hon. Members who require any information should send their requests to the Secretary before 1 P.M. tomorrow.

Shri Tyagi: But I have to collect all the information and get it printed for circulation. It is not only one Member who has to be supplied, but I believe the information has to be given to all.

Mr. Deputy-Speaker: It need not be printed. The hon. Minister, to whom any particular matter relates, can make a memorandum and submit a note to be circulated to the hon. Members.

Shri Tyagi: But it will take time for printing.

Mr. Deputy-Speaker: Whatever is humanly possible by the 12th can be done.

Shri Tyagi: You have taken a decision, and I would respectfully submit to it.

Mr. Deputy-Speaker: My decision is not arbitrary. It is now nearing one o'clock. What is the information that the hon. Members are going to get by 2-30 when the discussion will start, when we have to pass Rupees ten crores nearly?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): It is open to them to start a discussion at 2-30 P.M.

Mr. Deputy-Speaker: That is not the point. There has to be sufficient information, even if I am to come to any conclusion as to what I ought to place and what I ought not to place. I am bound to lead the House also. So I shall fix 1 P.M. tomorrow for the purpose. Whatever information is needed can be asked for by tomorrow 1 P.M.

The Deputy Minister of Communications (Shri Raj Bahadur): We can give the information just now.

Mr. Deputy-Speaker: I feel that this information must be with the hon. Members beforehand. So, hon. Members requiring any information may write a note to the Secretary indicating the points on which they require information by.....

Shri Kikwai: By 5 P.M. today.

Mr. Deputy-Speaker: By one o'clock tomorrow. I have no objection to saying 5 P.M. But where is the time for hon. Members to write out and give the notes?

An Hon. Member: They have got the papers before them.

Mr. Deputy-Speaker: If the hon. Members are posted with all the points on which they require information, then the notes may be given by 5 P.M. today, so that the Government may have sufficient time to get the information circulated.

The whole matter will be disposed of by 5 P.M. when guillotine will be applied, on the 12th.

Shri Nambiar: Let it be 6 P.M., Sir.

Mr. Deputy-Speaker: Let it be 5-30 P.M. There is no harm. Let us not spend any more time on this.

IRON AND STEEL COMPANIES AMALGAMATION BILL.—contd.

Shri A. C. Guha (Santipur): This Bill, as far as it goes, may be taken to be more or less innocuous. But when we consider the importance of the material which is going to be dealt with by this Bill, this House should take a broader and wider view of the whole question. This Bill seeks to amalgamate two companies producing steel and though it has not been stated in the Bill, it is known to the country, and the hon. Minister also told the House, that Government is going to give a loan to this amalgamated company and also going to guarantee a loan from the International Bank to this amalgamated company. It involves a question of policy, as to how we should deal with this industry, important as it is in the present economic set-up of the world.

The present age may be called the 'age of steel'. We have practically passed the iron age and we may be in what can be called the steel age. Industrial production of steel is barely 100 years old, but it has changed the entire complex of the present economic set-up of the world. It may be said that steel has inaugurated economic imperialism. The capitalism which started with the Industrial Revolution was based more or less on the textile industry; that was of a very different nature and less aggressive and less offensive than the capitalism which has been initiated with the industrial production of steel. The